

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. NO. 86 OF 2013

Monday, this the 16<sup>th</sup> day of December, 2013

**CORAM:**

**HON'BLE MR.JUSTICE A.K.BASHEER, JUDICIAL MEMBER**  
**HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

P.R.Krishna Pillai  
GDS MD, Ennakkad PO  
Mavelikara Postal Division  
Residing at Parakal House  
Ennakkad – 689 624

... Applicant

(By Advocate Mr.Vishnu S Chempazhanthiyil)

versus

1. The Assistant Superintendent of Post Offices  
and Enquiry Authority  
Mavelikara North Sub Division  
Mavelikara – 689 010
2. The Superintendent of Post Offices  
Mavelikara Division  
Mavelikara – 689 010
3. Union of India represented by the  
Postmaster General  
Central Region  
Kochi – 682 018 ... Respondents

(By Advocate Mr.Thomas Mathew Nellimoottil, Senior Panel Counsel)

The application having been heard on 16.12.2013, the Tribunal on the same day delivered the following:

**ORDER**

**HON'BLE MR.JUSTICE A.K.BASHEER, JUDICIAL MEMBER**

When this Original Application is taken up for consideration, learned counsel for the applicant concedes that the applicant has not exhausted the statutory remedy available to him under Rule 19 of the Gramin Dak Sevak (Conduct and Engagement) Rules. He submits that the applicant is prepared to exhaust the said remedy available to him.

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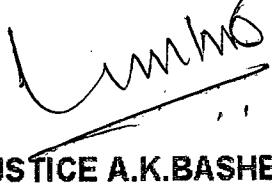
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2. In that view of the matter, this Original Application is disposed of with liberty to the applicant to prefer a Revision Petition, if so advised. This shall be done within two weeks from today. If such a Revision Petition is preferred, the Revisional authority shall entertain the same ignoring the delay and dispose of the same in accordance with law as expeditiously as possible, at any rate, within three months from the date of receipt thereof.

3. Original Application is **disposed of** in the above terms. No costs.

Dated, the 16<sup>th</sup> December, 2013.

  
**K GEORGE JOSEPH**  
**ADMINISTRATIVE MEMBER**

  
**JUSTICE A.K.BASHEER**  
**JUDICIAL MEMBER**

vs